
(2021) 07 KL CK 0228
In the High Court Of Kerala
Case No : OP(CRL.) NO. 248 Of 2021

Christopher Pereira

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 20-07-2021

Acts Referred:

Negotiable Instruments Act, 1881 — Section 138

Citation : (2021) 07 KL CK 0228

Hon'ble Judges : P.Somaraja, J

Bench : Single Bench

Advocate : M.Rajendran Nair, M.Santhy

Final Decision : Disposed Of

Judgement

P.Somaraja, J

Heard the petitioner. The petitioner came up with the grievance that though criminal proceedings under Section 138 of the Negotiable Instruments Act

were initiated in the year 2017, it is still pending consideration before the trial court and hence sought for a speedy disposal of the matter. I am aware

of the present situation in connection with the ongoing pandemic COVID 19, but at the same time, the grievance of the petitioner has to be addressed

positively. Hence, there will be a direction to the trial court to make use of Video-conferencing so as to procure the presence of the witnesses for their

examination and a speedy disposal, within a time schedule of six months from today.

With the above direction, the original petition is disposed of.